

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.112
C.P.(IB)/185(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

B K B Transport Pvt Ltd
V/s
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr.Nishan Maitin, PCA
For the Respondent :Mr.Navin Pahwa Sr. Adv. a.w. Ms.Pragati Bansal, Adv

ORDER

In compliance of last effective order dated 06.03.2024. a purshish has also been filed on behalf of the applicant in the shape of the affidavit by the director of Operational Creditor namely Arun Kumar Agarwal affirmed on 15.04.2024. Wherein it is stated that the petitioner is willing and ready to accept the outstanding sum in terms of instalments proposed by the Corporate Debtor so that the cumulative payments received from the Corporate Debtor are in conciliation between payments schedule proposed by the Corporate Debtor.

Since, matter has been settled between the parties out of court and as per payment schedule entire payment is to be paid dated by 30.06.2024. This petition rendered infructuous and disposed of accordingly.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)